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# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

### **BEFORE**

# HON'BLE SHRI JUSTICE RAJENDRA KUMAR VANI ON THE 7<sup>th</sup> OF MAY, 2025

## MISC. CRIMINAL CASE No. 20061 of 2025

# PRADEEP KIRAR

Versus

#### THE STATE OF MADHYA PRADESH

## Appearance:

Shri Daya Ram Sharma - Advocate for the applicant.

Shri Avinash Kulsreshtha - Public Prosecutor for the State.

#### **ORDER**

This *first* application has been filed by the applicants under Section 482 of B.N.S.S.(438 of Cr.P.C.) for grant of anticipatory bail to the applicant, who is apprehending his arrest in connection with Crime No.93/2025 registered at Police Station Kampoo, District Gwalior, for offence punishable under Section 108 of BNS.

- 2. Allegation against the present applicant is that he abetted the deceased to commit suicide.
- 3. It is submitted by learned counsel for the applicant that the applicant is innocent and has been falsely implication in this case. It is further submitted that co-accused Ram Mishra, Sourabh Patel and Abhijeet Yadav have been granted benefit of anticipatory bail by this Court vide order dated 1st May, 2025 passed in M.Cr.C.No.19046/2025 and the case of present applicant is akin to that of aforesaid co-accused. He is ready and willing to



2 MCRC-20061-2025 comply with any condition which may be imposed by the Court. Conclusion of trial will take time. On these grounds, learned counsel for the applicant prays for grant of anticipatory bail to the applicant.

- 4. Per contra, learned counsel for the respondent/State opposed the application and prayed for its rejection, however, he fairly conceded the fact of parity.
  - 5. Heard learned counsel for the parties and perused the case diary.
- 6. Considering the rival submissions advanced by learned counsel for the parties and attending facts and circumstances of the case as well as that similarly situated co-accused have been released on anticipatory bail, but without expressing any opinion on merits of the case, this application is allowed and it is directed that in case, if the applicant appears before the Investigating Officer/trial Court within fifteen days from today and furnishes personal bond in the sum of Rs.1,00,000/- (Rupees One Lac) with one surety in the like amount to the satisfaction of the concerned Investigating Officer/trial Court, then he shall be released on anticipatory bail.

It is made clear that in case if applicant fails to appear before the Investigating Officer/trial Court within the fifteen days from today, then this order shall automatically stand cancelled.

# 7. The applicant shall further abide by following conditions:-

- (1) Applicant shall make himself available for investigation as may be directed by the officer, in-charge of investigation;
  - (2) Applicant shall not commit or get involved in any

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offence of similar nature;

- (3) Applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them/him/her from disclosing such facts to the Court or to the police officer;
- (4) Applicant shall not directly or indirectly attempt to tamper with the evidence or allure, pressurize or threaten the witness:
- (5) Upon submission of final report under Section 173 of Cr.P.C/ 193 of Bhartiya Nagrik Suraksha Sanhita, 2023, the applicant shall furnish fresh personal bond and solvent surety of aforementioned amount to the satisfaction of the Trial Court, if so directed and thereafter, shall remain present on every date of hearing as may be directed by the concerned Court;
- (6) During trial, the applicant shall ensure due compliance of provisions of Section 309 of Cr.P.C/ 346 of Bhartiya Nagrik Suraksha Sanhita, 2023, regarding examination of witnesses in attendance.
- 8. This order shall be effective till the end of trial. However, in case of breach of any of the precondition of bail, the Trial Court may consider on merit cancellation of bail without any impediment of this order.
- 9. The Trial Court shall get these conditions reproduced on the personal bond by the accused and on surety bond by the surety concerned. If any of them is unable to write, the scribe shall certify that he had explained the conditions to the concerned accused or the surety.

C.C. as per rules.

(RAJENDRA KUMAR VANI) JUDGE